SHRI H. R. BHARDWAJ: I have noted. So far as I am concerned, I am a Member of this House and I will see that whenever a statement is made I would first like to come to you rather than go to the other House. My prestige is also involved. I have been a Member here. I am interested to make a statement here ... (Interruptions) ...

SHRI VIZOL (Nagaland): Madam ...

THE DEPUTY CHAIRMAN: Let me make one more announcement. Today we have a Calling Attention ... (Interruptions) ... Mr. Gopalsamy, is it possible for you to sometimes keep quiet? The problem is that today we have a Calling Attention and we have less than 45 minutes left. How are we going to finish it? This is my worry. If some Members withdraw their names and just a few people speak, we can finish it now ... (Interruptions) ...

SHRI N. E. BALARAM (Kerala): Madam, Mr. Vizol has got up several times ... (Interruptions) ...

SHRI G. G. SWELL: He is a very quiet man.

THEDEPUTYCHAIRMAN: I know: he is in the front. In the meanwhile, if the House agrees and those people who have given the notice of the Calling Attention want to defer it to another day. I have no objection. It is for the House to decide. The Minister of State for Law is here. His statement is with me. And I would rather fee! that we drop the Calling Attention. ... (Interruptions) ...

SHRI VIZOL: You have permitted me and the House has also permitted me ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Let us hear him. He has got some major problem.

RE ALLEGED RANSACKING OF THE HOUSE OF A CABINET MINISTER OF MANIPUR STATE BY PERSONNEL OF ASSAM REGIMENT

SHRI VIZOL (Nagaland): Madam, here is a statement made by a Cabinet Minister of the Manipur State on 27th July, 1993. About ten days have elapsed. The statement reads: "My residential quarter located at Lamphelpat was raided by personnel of 15 Assam Regiment in the early hours of 27-7-1993 at about 2.30 a. m.

The raiding party was led by the Commandment Col. L. S. Rana, accompanied by the S. P., Imphal and Shri N. Shyamananda Singh, the ISP. The entire operation lasted about three hours, till 5.30 a.m. As soon as I opened the door, two personnel of Assam Regiment accosted me at gun point, while others numbering about 20 started ransacking the entire house. No female constable was in the team. And the security forces invaded the privacy of my bedroom where my wife and my youngest son were sleeping. Everything inside the house was turned upside down. In the meantime, the CO. started charging me in the most unpalatable language and threatened me that he could shoot me down in front of my wife and son. He also pointed out that he had information that I was the one who planned the ambush upon the Assam Regiment by the NSCN near Sita, which look place on 29-6-93 and that I should return the weapons seized by the NSCN there...

THE DEPUTY CHAIRMAN: Mr Vizol, what is it that you are reading ? (Interruptions)

SHRI V. GOPALSAMY (Tamil Nadu): It is very serious.

THE DEPUTY CHAIRMAN: You don't get up. I am asking him. Are you Mr. Vizol? He is capable to answer me. You please take your seat. Let me ask him. I have a right to ask a Member and he has a right to answer me ... (Interruptions)

SHRI VIZOL: I will lay it on the Table of the House ... (Interruptions)

THE DEPUTY CHAIRMAN : Please, let him finish

SHRI VIZOL: "The entire operation lasted about three hours and no incriminating evidence was found in the premises of my quarters. During the entire process no reasons or explanations were made available to me by anyone including the S.P., Imphal, as to why my residential quarter was raided. After some period of time, eight of them were released but the ninth person, namely, Mr. Miphul of Tuisimi village near Palel is yet to be released and so far I have no knowledge of his whereabouts. I was informed that the Assam Regiment have blindfolded him and taken him away. It may be mentioned here that Mr. M. S. Miphul is a former member of the Chandel District Council and presently the President of the Mating Tribe. He has been associating himself with the various peace committees and

meetings set up by the Chief Minister of Manipur during the Naga-Kuki feud."

"There are no words to express my shock and amazement over the incident. It is the decision of the Government of Manipur to call in the Army to the State and deploy them in some parts of the Hill Districts of Manipur including Chandel. However, I wish to state here that it is most unfortunate that the Army has been given a free hand and their high-handed attitude is totally uncalled for. If a democratically elected member of the State Assembly and also a member of the Council of Ministers of a popular Government can be harassed and threatened by ihe Army, what will be the plight of the common villagers who have to bear the brunt of the Army operations" ... (Interruptions) ...

THE DEPUTYCHAIRMAN: Just a minute ... (Interruptions). Let him say what he has to say.

. . . उनको खपनी बात कहने वीजिए . . . (व्यवधान)

विषक्ष के नेता (श्री सिकंदर सदत) : सदर साहिस, पहले साफ हो आए कि मामला क्या है . . . (उदावधान)

THE DEPUTY CHAIRMAN: I have heard it. I understood that he and his family were attacked ... (Interruptions) ...

SHRI V. GOPALSAMY: The house of a Minister was attacked by the security forces ... {Interruptions) ...

THE DEPUTY CHAIRMAN: Mr. Balaram said that his house was attacked... (Interruptions)...

SHRI V. GOPALSAMY: The house of a Minister was attacked by the security forces

THE DEPUTY CHAIRMAN: There is no need to repeat it. .. (Interruptions) ...

SHRI V. GOPALSAMY: Madam, the security forces have gone berserk ... {Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute. Please sit down ... {Interruptions} ..-. Please take your seat.

भ्री सिकंदर बस्त : सदर साडिका . . . (व्यवधान)

THE DEPUTY CHAIRMAN: Sikandar Bakht Saheb, one minute. I would be very thankful to you all. Mr. Vizol, I permitted you considering that, as Mr. Balaram had-stated, you and your family were attacked. If somebody

eise was attacked, then you should come m a proper order. If you, as a Member of this House, are personally attacked, you can move a privilege motion. If you are attacked, I will allow it

SHRI V. GOPALSAMY: It is the Council of States ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I have got other business ... (Interruptions)

SHRI V. GOPALSAMY: Madam, the house of a Minister in the Council of Ministers of Manipur was attacked and it is for this House to discuss ... (interruptions) ... It is for this House to take up this matter. It is a very serious issue where the security forces have gone berserk and raided the house of a Minister. This is the proper forum. The Council of States, the Rajya Sabha, is the proper forum to discuss.

THE DEPUTY CHAIRMAN: I know it is the Council of States and that is why I allowed him to speak.

SHRI V. GOPALSAMY: Therefore, the Government should come out with a statement about this incident. It is a very serious matter. It is a threat to democracy. Insurgency will grow because of such incidents ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Okay.

SHRI V. GOPALSAMY: Insurgency will grow if such things are allowed to happen this way... (Interruptions) ...

SHRI VIZOL: Madam, I want to make one clarification. I want to make a small clarification.

भ्री सत्य प्रकाश मास्त्रीय (उत्तर प्रदेश): महोदया, कल इस सदन में यशवंत सिन्हा जी . . (ध्यवधान)

THE DEPUTY CHAIRMAN: I have spoken to Mr. Yashwant Sinha ... (Interruptions) ... Let me speak, please. You cannot be so unruly... (Interruptions)...

श्री सत्य प्रकाश मालवीय: महोदया, मैं दूसरी बात कह रहा हूं . . . (व्यवधान)

SHRI V. GOPALSAMY: The Government should come out with a statement on this incident.

THE DEPUTY CHAIRMAN: I will see the record. I told Mr. Digvijay that I would look into the record and find out what Mr. Yashwant

State by Personnel of Assam Regiment

Sinha said yesterday. I could not see the record, I will see it and inform you ... (Interruptions) ...

SHRI V. GOPALSAMY: On the Manipur matter, the Government should make a statement because it is a very serious thing. The raid was on the house of a Minister. There is no prolection. There is no security even for a Minister in litis country.

SHRI VIZOL: Madam, I want to make a small clarification.

भी वसुरानन मिश्र (बिहार): पहले इसको तो स्तत्म होने दीजिए . . . (व्यवधान)

THE DEPUTYCHAIRMAN: I am sorry... (Interruptions) ... I do not know how to finish. None of the members is co-operating with each other. I want to dispose of this matter. But Shri Satya Prakash Malviya is interrupting ... (Interruptions) ... I am requesting him. I told him that I would look into the record and find out what happened in the House. I had no time to see the record. Today, I will see the record and the record would be corrected. What more can I do?...(Interruptions).,.

SHRI VIZOL: Only a small clarification. Madam ... (Interruptions) ...

THE DEPUTY CHAIRMAN: That is over now.

SHRI VIZOL: Only one line ... (Interruptions) ...

THE DEPUTY CHAIRMAN: have allowed you enough time. That is over now. .. (Interruptions) ...

SHRI VIZOL: Only one line. Madam... (Interruprions)...

THE DEPUTY CHAIRMAN: No. That is over now... (Interruptions) ...

भी सिकंदर बख्त : सदर साहिबा, यहां आनरेबल मैम्बर ने बहुत देर तक बातें की हैं । हमें कुछ अखबारों के अरिये और <u>इक्ष खायके जरिये इस मसले का पता क्षा कि क्या</u> है। (ध्यवधान)

نيتا ورودهي دل منتري سيحندر تنويت. صددصاصبر بیاں آنربیل مجریف بہت دیے شکسہ باتیں کی ہیں بہیں تحجہ اخراد*وں سمے* فرلعیراور تحجہ آبیجے فدلیے راس مسٹلہ کا بہتر نگاکه کیاسی*ے م* م*وانفست.*..

SHRI VIZOL: Only one line. Madam... (Interruptions)...

और सिकंदर अख्त : मालूम तो डोना चाहिए । एक दफा तो यह मालूम हुआ कि आनरेबल मैम्बर के घर पर अटैक किया तथा और फिर यह मालूम हुआ कि वहां के किसी मिनिस्टर के वर पर खटेक हुआ, आखिर क्या मसला है मालूम तो होना बहिए ताकि हाउस राथ जाहिर कर सके । (अधवधान)

SHRI VIZOL: Only one line. Only one clarification I want. Madam... (Interruptions) ... Only a small clarification.

THE DEPUTY CHAIRMAN: I do not know what you are talking about... (Interrup-

SHRI VIZOL: I am talking about a State Minister's house having been raided by the security forces ... (Interruptions) ...

THE DEPUTY CHAIRMAN: You have "already said it. You now sit down. You have already said that the Minister's house has been raided. That is all... (Interruptions) ...

SHRI VIZOL: But I have to complete it. I have to complete it in one line. This act of repression was carried out in the official residence of the Minister of the State of Manipur where the tricolour was flying in the courtyard. This is a shame to the country... (Interruptions)...

THE DEPUTY CHAIRMAN: I cannot understand a word of what you are saying ... (Interruptions) ...

SHRI VIZOL: This is a shame. This is how we have been treated ... (Interruptions) .., This is how we have been treated ... (Interruptions) ...

^{† []} Transliteration in Arabic script

THE DEPUTY CHAIRMAN: Mr. Vizol, I will be very much thankful if you can give me those papers which you are reacting out. Don't place them on the Table of the House. You give them to me ... {Interruptions} ... I am not allowing you to lay them on the Table. You give them to me... {Interruptions}... Don't lay them on the Table; it is not allowed. I have not permitted you to do that. They are not laid ... (Interruptions)...

SHRI INDER KUMAR GUJRAL (Bihar): Madam, please give me one minute ... (Interruptions) Give me just a minute.. (Interruptions).

THE DEPUTY CHAIRMAN: This is unruly behaviour of the Members, very unruly ... (Interruptions) ... In the same way people are behaving ... (Interruptions)...

SHRI INDER KUMAR GUJRAL : Madam, the honourable Member from Manipur ... (Interruptions)...

SOME HON. MEMBERS: Not from Manipur, but from Nagaland ... (Interruptions) ...

SHRI INDER KUMAR GUJRAL: Madam, the honourable Member has raised a very serious matter and I think that it is very important for us to give attention to this because .. (Interruptions) ...

SHRI G. G, SWELL (Meghalaya): The matter is about Manipur, but the Member is from Nagaland ... (Interruptions)...

THE DEPUTY CHAIRMAN: Order, order, please ... (Interruptions) ..

SHRI W. KULABIDHU SINGH (Manipur): Madam, 1 am from Manipur and I must be allowed to speak . . (Interruptions) ...,

SHRI INDER KUMAR GUJRAL: Madam, the honourable Member has raised a very serious question and the situation that is developing in that part of the country deserves a great deal of attention on our part... (Interruptions) ... I would, therefore, suggest that we do not dismiss this ... (Interruptions)... This is a very serious matter and I would urge upon you to ask the Minister concerned to come and make a statement because this is a very serious matter ... (Interruptions)...

SHRI V. GOPALSAMY: The Government should come out with a statement on this

atrocity ... (Interruptions) .. . committed by the security forces by raiding a Minister's house . . (Interruptions) ... Tile Government should come out with a statement. There is no protection even for a Minister there ... (Interruptions) ...

SHRI G. G. SWELL: The Government should come out with a statement... (Interruptions) ...

SHRI H." HANUMANTHAPPA (Karnataka): Madam, are all these things to go on record? ... (Interruptions)...

THE DEPUTYCHAIRMAN: Nothing said on this matter is going on record. I have heard enough ... (Interruptions) ...

SHRI SIKANDER BAKHT: Is the Government prepared to make a statement?... (Interruptions)...

THE DEPUTY CHAIRMAN: I do not know. I have to deal with the Calling-Attention Motion on a matter of urgent public importance. Yes, Mr. Mathur... (Interruptions)...

भी जगदीश प्रसाद माथुर (उत्तर प्रदेश): क्षाधा घंटा तो मंत्री महोदय की तो नेंगे। (अवक्रान)

श्री चतुरानन मिश्रः महोदया, यह बहुत सम्मीर मामला है। सरकार को साथ खुद कुछ कहियेगा। अगर एक राज्य के मंत्री के साथ ऐसा होता है और ट्राइबल मंत्री के साथ श्रेता है...(ज्यावधान)

उपसमापति: अगर आप शक्ति से बैठें और चेयर को बेलने की इजाजत देंगे तभी तो सुन सकेंगे । आप लोग खुद शोर मचाते हैं । (व्यवस्थान) आप बैठ आहये । (व्यवस्थान)

भ्री चतुरानन मिश्र : इस कभी शोर नहीं मचाते । इस से ज्यादा अग्र शोर मचाती हैं खौर हमें कहती हैं शोर मचाते हैं । (क्यसधान)

THE DEPUTY CHAIRMAN: I am not giving any statement because I requested the Members ... (Interruptions) Please. I requested the hon. Members that let me hear what the Member is saving and whose house is being raided. Not only I was confused, Mr. Sikander Bakht was confused, Mr. Gujral was confused, Mr. N. E. Balaram, who was supporting him, was confused.

SHRI V. GOPALSAMY: I was not confused.

THE DEPUTY CHAIRMAN: Please. You

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may not be confused. May be you are a very intelligent person, all of us are fools.

SHRI V. GOPALSAMY: No, Madam ...

THE DEPUTY CHAIRMAN: All of us are हाटस अकेला मेरा ही नहीं है, खापका भी है। fools. You are the most intelligent in 111 is House. (Interruptions) Please sil down. When a Member is speaking and I am giving an extra-ordinary ट्राइबल मिनिस्टर के साथ ऐसा हुआ है। permission to come in front and make a statement, you people do not allow him 10 read it. You do not allow me lo understand what he is saying. Then I asked him to give me the papers. Madam, I am on a point of order. 1 have lo read what il is. Without reading it, you want me lo give a ruling? Even Mr. Gujral did THE DEPUTY CHAIRMAN: What point of know. What ruling can I give if I do not know discuss anything. That is the matter. what the matter is? (Interruptions). I will read it. SHRI KAMAL MORARKA: Madam (Interruptions)

श्री चतुरानन विश्वः यह अधिका काम है।

THE DEPUTY CHAIRMAN: What is my kaam? What are you telling me?

भी चतुरानन मित्र : आप सुनिये तो । ४प यहां कोई एसिसटेंट नहीं है। एक मेम्बर बार बार कह रहा है कि एक मंत्री के साथ ऐसा व्यवहार हुआ है।

उपस्पापति : आप समझ रहे हैं क्योंकि उन्होंने आपको पहले बताया होगा । मुझे नहीं मालूम है ।

श्री चतुरानन मिश्र : हमको भी बिलकुल मासूम नहीं है । Mathur has ... (Interruptions) आप डाउस में शांति बनावे रहें ।

उपसभापति: शांति बनावे रखना खाप लोगों का भी कार है।

Even Mr. Sikander Bakht did not know what he is talking about.

भी चतुराजन मिश्र : मेम्बर एक बात कह रहा है । इस बात को छाप जानती हैं कि छाप इस संबंध में कुछ कह सकती हैं। कि सरकार को इस पर गाम्मीरता से सोचना चाहिए।

उपसमापति : बनुसनन जी, आपका भी काम है । आप इस हाउस के बड़े मेम्बर हैं । यह मेरा ही काम नहीं है । इसमें अवयका को-आवरेशन जरूरी हैं। आप लोगों की गरिमा का सवाल है। मेध्वर कोई सहक पर नहीं घूप रहे हैं।

भी चतुरानन विश्व : बगर सदन की गरिया की बात है तो दूसरे की माधे की बात हम से क्यों कह रही हे . . . (त्र्यवधान)

उपसम्भापति: मापुर साहब, अब खाप बोलिये, पेटर स्रतम हो गया है।

Till 1 read il, I am not going lo give any ruling, † [] Transliteration in Arabic script. I do not know what he said. I did not hear it because of the rumpus in the House.

State by Personnel of Assam Regiment

श्री चतुरानन मिश्रः यह मामला फिर उठेगा, दूसरे दिन दहेगा ।

उपसमापति : क्षाप उठाइमें, जो जी में क्षामें, करिये । यह

भी चतुरानन विद्या: यह काउंसिल आफ स्टेट्स है । एक

THE DEPUTY CHAIRMAN: Please lake il up.

SHRI KAMAL MORARKA (Rajasthan):

not know. Even Mr. Sikandei Bakht did no order? (Interruptions). You people do not want to

SHRI SATYA PRAKASH MALAVIYA: This is an aspersion on us.

उपसम्मापति : आपं बैठिये । आपं चेयर पर अस्पर्धन करेंगे तो कुछ नहीं होता है।

I will not withdraw anything.

SHRI SATYA PRAKASH MALAVIYA: You said, you people do not want anything to be discussed in the House.

THE DEPUTY CHAIRMAN: Naturally. Mr.

श्री मोहम्मद स्वर्जीन्तुर रहमान (आन्ध प्रदेश) : अर्व 15-20 मिनट में धन्या कालिंग एटेंग्रन होगा । जीरो आवर

متری مخدخلیل الرحمن داب ۱۵۰۰ ۲۰ مندنس میں کمیا کالنگ الینشن ہوگا زدیے اور

THE DEPUTY CHAIRMAN: I do not know. Call the attention. (Interruptions)

SHRI KAMAL MORARKA: Madam, I am on a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: This is not the way, I tell you. Every day you people cast aspersions on the Chair. And just now. ML Chaluranan Mishra, whom I respect most in this House, said that it is my responsibility. Is il not the responsibility of this hon House to

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maintain order? When I am requesting everybody... (Interruptions) Please sit down. Iet me speak. I was requesting everybody that let Mr. Vizoi speak, let me hear what he is saying. Even Mr. Sikander Bakht was not understanding. Even Mr. N. E. Balaram, who was taking his side, came and told me that Mr. Vizol's house had been raided. And I was concerned. That is why I said that he should move a motion of privilege. Then, you want me to give a niling on something which I do not know? I should read the papers. When I asked him to give me the paper, he laid it on the Table of the House.

SHRI CHATURANAN MISHRA: Nobody is asking ...

THE DEPUTY CHAIRMAN: What are you asking me to do?

SHRI CHATURANAN MISHRA: 1 am asking you that a Member has spoken here...

THE DEPUTY CHAIRMAN: I do not know what he spoke.

SHRI CHATURANAN MISHRA: If you do not know, you ask the Secretariat. You have the staff. You can ask them. You ask the House to be in order so that something serious ...

THE DEPUTY CHAIRMAN: What was I doing? What have I been doing since 12 O' clock? You go and see the record.

SHRI CHATURANAN MISHRA: After Hero Hour, it is allowed.

THE DEPUTY CHAIRMAN: You are making it a zero. You people try to make it a total zero. To me, it is a House.

श्री चतुरानम मिश्रः अन तो आप समझ गई हैं? उपसमापति: नहीं समझी है।

No. I will read it and then I will understand.

श्री चतुरानम मिश्रः कितना समय आपको समझने के लिए चाहिए . . . (व्यवधान)

THE DEPUTY CHAIRMAN: After the House is adjourned for lunch, I will go and road, and give my opinion.

श्री चतुरानम मिश्रः आपको डम एक दिन पूरा समय दे देते हैं। दूसरे दिन फि.र इल्ला होगाः।

उपसमापति : दे दीजिये ।

SHRI V. GOPALSAMY: We demand that the Government should make a statement. [Interruptions]

THE DEPUTY CHAIRMAN: I do not know. I will first see what it is.

SHRI CHATURANAN MISHRA: I request the Government to make a statement on this... (Interruptions).

SHRI G. G. SWELL: It is a question of principle.

THE DEPUTY CHAIRMAN : Don't teach me. That matter is closed now.

SHRI G. G. SWELL: The house of a Minister is raided there and ... [Interruptions].

THE DEPUTY CHAIRMAN: Now we take up calling attention.

न्नी जगदीश प्रसाद माथुर: इतना बढ़ा स्टेटमेंट कैसे होगा, 13 पेज का है।

SHRI KAMAL MORARKA: What can we discuss in 20 minutes? It is a serious matter.

THE DEPUTY CHAIRMAN: I was saying it right in the beginning if the Members remember and if they do not remember, let them please look into the record. I said it right at the beginning but you are so fond of hearing your own coice and you do not hear me. 1 said in half an hour or 45 minutes what we would discuss. I said if you are interested, we will ask Manmohanji to make it on Monday. That you did not hear.

SHRI KAMAL MORARKA: On that, we agree with you.

SHRI G. SWAMINATHAN (Tamil Nadu): He can make the statement now. The Minister has come. He can make the statement now and thereafter we can discuss on Monday .. . (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. My duty is to maintain order in the House, according to Mr. Mishra. Take your seats, please. Mr. Manmohan Singh's statement is very lengthy. I would suggest, as you have written to me, that you would like to make a brief statement now and the rest of it you will lay on the Table of the House. As we are going to discuss it on Monday, it is better that you read briefly whatever you would like to and lay the rest of the statement on the Table of the House so that Members can read it later and come prepared on Monday.

Now, copies of the statement should be distributed.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of large scale disinvestment in Public Sector Undertakings

श्री जरादीश चसाद माथुर (उत्तर प्रदेश): उपसमापति महोदया, मैं सरकारी क्षेत्र के उपद्वामों में बड़े पैमाने पर विनिवेश से उत्पन्न स्थिति की और विस्त मंत्री का घ्यान दिखाता है।

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Madam, during the year 1991-92, the Government disinvested a portion of its equity holding in 30 PSUs in favour of public sector mutual funds, banks and financial institutions through competitive bidding and realised a sum of Rs. 3038 crores. In recent weeks, there has been extensive media coverage and criticism of the disinvestment. Much of this is based on the Report of the Comptroller and Auditor General. I would like to respond to the main criticisms that have been made by stating that I believe that Government's bonafides in this matter are above reproach, and that the disinvestment has been conducted properly with full Cabinet authority and with no impropriety.

- 2. The most important criticism relates to ihe alleged loss to Government on account of various factors such as the change in the reserve prices fixed, the decision to restrict bidding to public sector mutual funds, banks and financial institutions and even the decision to bundle shares. It has also been alleged that the programme of disinvestment was implemented in haste, on account of commitments to the IMF. I would like to state categorically that those criticisms are entirely unfounded.
- 3. There have also been allegations that certain financial institutions committed irregulaties in collusion with brokers which led to improper gains accruing to brokers. These are being looked into.
- 4. I am separately laying a more detailed Statement on the Table of the House which summarises the background of Government decision making and approval on this subject and responds to the several criticisms about the disinvestment programme which have been made in recent weeks.

DETAILED STATEMENT ON PUBLIC SECTOR DISINVESTMENT

There has been extensive press reporting and criticisms of the PSU Disinvestment exercise based mainly on the recent CAG report on the subject. Part I of this note summarises the background to the sale and the various steps in the process of Government decision making. Part II deals with specific criticisms.

I. GOVERNMENT DECISION ON SALE OF PSU SHARES:

- 2. The proposal for disinvesting a pan of Government shareholding in selected public sector undertakings (PSUs) has been under consideration since 1990. The Department of Economic Affairs first submitted a note dated 22 February 1991 to the Cabinet Committee on Political Affairs (CCPA) of the previous government in which the following proposals were
 - (i) Establishment of a Mutual Fund for investing in the shares of selected PSUs.
 - (ii) Partial disinvestment of the shares held by the Government in selected PSUs in favour of public financial and investment institutions
 - (iii) Possible disinvestment of a portion of Government shareholding in ONGC.
- *i.* The above proposals were approved by the CCPA at its meeting held on 27 February 1991. The then Finance Minister Shri Yashwant Sinha, presenting the Budget for 1991-92 (Interim) stated:
 - "It has been decided that Government would disinvest upto 20 per cent of its equity in selected public sector undertakings, in favour of mutual funds and financial or investment institutions in the public sector. This disinvestment, which would broad-base the equity, improve management and enhance the availability of resources for these interprices, is also expected to yield Rs. 2500 crores to the exchequer in 1991-92".
- 4. The Statement of Industrial policy dated 24 July 1991 contained the following decision:

"In order to raise resources and encourage wider public participation, a part of the Government's shareholding in the public sector would be offered to